

**SHRI K. RAGHU RAMAIAH:** Whenever he is ready, I will contact him; I will convey this to him.

12 hrs.

**शुद्ध नहीदव :** अगर आप लोग कुछ शांति रखें तो शब्द फैलना हो जाय ।

**SHRI S. M. BANERJEE:** Sir, he has briefed the Press. Why can't a statement be made here?

*(Interruptions)*

**SHRI SAMAR GUHA:** I would like to draw your attention to another point. We do not know what is being done in regard to Rajya Sabha elections from Gujarat. All the other States are having elections.

**MR. SPEAKER:** Please sit down.

**SHRI SAMAR GUHA:** Will you kindly permit me to complete the sentence? It is the constitutional obligation on the part of the Government.....

**MR. SPEAKER:** Pleased sit down.

*(Interruptions)*

**MR. SPEAKER:** Mr. Guha, I am not allowing you. Not a word of what you say will go on record.

We have to go by the order as set out in the Agenda Paper. The Professor does not know any bounds, no respect for time and no respect for the arrangement of items of business on the Agenda Paper. Everything is arranged. We have to go by the proper order. You should not get up any time you like.

कुछ आदमी ऐसे हैं इस हाउस में कि जब तक वह कुछ कर न लें तब तक उन्हें बैन नहीं पड़ता जैसे कोई कोला कोला का आबी है, कोई चाय का आबी है, कोई ओपियम ईटर है जब तक उसे वह कर न लें उनका मत्ता बुरा नहीं होता ।

श्री प्रमत्त बिहारी बाबूदेवी : ओपियम खाला कौन है ?

**शुद्ध नहीदव :** वह हो जैसे एक उदाहरण दिया कि जिसकी जो आदत पड़ी है रोखाना जब तक वह पुरी न हो जाय तब तक न उनको रात को नींद आएगी न वह खाना खाएंगे न उनकी मच्छी तरह कम्ब ही बुझेगी ।

I really wonder how so good he is outside the House and at what stage he is inside the House.

**SHRI PILOO MODY (Godhra):** Sir, you are also good outside.

**MR. SPEAKER:** I am just a poor victim in your hands.

**SHRI JYOTIRMOY BOSU:** Sir I invite you to come and address public meetings in the constituency of Shri Samar Guha and myself.

**MR. SPEAKER:** Certainly.

13.05 hrs.

#### QUESTION OF PRIVILEGE AGAINST THE EDITOR OF THE PATRIOT, DELHI

**MR. SPEAKER:** On the 13th March, 1974, Shri P. G. Mavalankar sought to raise a question of privilege in the House in respect of certain comments about him published in the *Patriot*, Delhi, in its issue dated the 12th March 1974. I am glad Shri Mavalankar is present here.

I then said that the Editor of the newspaper would be asked to state what he had to say in the matter. The Editor of *Patriot*, in his letter dated the 14th March, 1974, has stated as follows:

"I beg to state that there is no misreporting of the Proceedings of Parliament involved in the report.

As stated in the report the speech by Mr. P. G. Mavalankar during the debate on the Presidential Proclamation of Gujarat was, in the opinion

of our Correspondent, 'moving' and the 'highlight of the day'.

It is evident that there is no intention or attempt in the report to cast any aspersion or any reflection on the integrity of Mr Mavalankar

It is also clear that the subsequent parts of the sentence to which objection has been raised do not relate to the proceedings in Parliament and we beg to state that no contempt of other the House or any of its honourable Members has been intended

We wish to assure the Speaker, Lok Sabha that we had no intention by the publication of the report or any part of it to commit a breach of the privilege of any hon Member of the House "

We also wish to assure Mr Mavalankar that no mischief or malice was intended in our report nor did we seek to cast any reflection on his character or integrity "

I think, in view of the explanation of the Editor of the *Patriot*, the matter may be treated as closed

I hope the House agrees to this

HON MEMBERS Yes

13.07 hrs

**PAPERS LAID ON THE TABLE**

**DEFENCE SERVICES ESTIMATES 1974-75**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):** Sir, on behalf of Shri Y B Chavan, I beg to lay on the Table a copy of the Defence Services Estimates, 1974-75 (Hindi and English versions). [Placed in Library See No LT-6429/74].

**CAG OF INDIA'S REPORT APPROPRIATION ACCOUNTS, RAILWAYS, 1972-73, ETC. AND NOTIFICATIONS UNDER CUSTOMS ACT**

**SHRI K R GANESH** I beg to lay on the Table. --

(1) A copy of the Report of the Comptroller and Auditor General of India, for the year 1972-73, Union Government (Railways) under article 151(1) of the Constitution [Placed in Library See No LT-6430/74]

(2) A copy of Appropriation Accounts Railways, for 1972-73—Part I—Review [Placed in Library. See No LT 6430/74]

(3) A copy of Appropriation Accounts, Railways, 1972-73 Part II—Detailed Appropriation Accounts [Placed in Library See No LT-6430/74]

(4) A copy of Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1972-73. [Placed in Library See No LT-6430/74]

(5) A copy of the Ninth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as at 31st March, 1973, under section 29 of the Life Insurance Corporation Act, 1956 [Placed in Library See No LT-6431/74]

(6) A copy of the Income-tax (Amendment) Rules 1974 (Hindi and English versions) published in Notification No SO 128(E) in Gazette of India dated the 28th February 1974, under section 296 of the Income-tax Act, 1961 [Placed in Library See No LT-6432/74]